

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 149 OF 2018**

**Dated: 09<sup>th</sup> August, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Hindustan Petroleum Corporation Limited** .... **Appellant(s)**  
**Vs.**  
**Tamil Nadu Electricity Regulatory Commission & Anr.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1  
Mr. S. Vallinayagam for R-2

**ORDER**

The learned counsel, Mr. Sethu Ramalingam, appearing for the first Respondent and the learned counsel, Mr. S.Vallinayagam, appearing for second Respondent prays for another four weeks time to enable them to file their respective replies in this matter.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 and 2, as stated above, are placed on record.

Another four weeks time is extended to the learned counsel appearing for the Respondent Nos.1 & 2 to enable them to file their respective replies in this matter. They are permitted to file the same by 06.09.2018 along with necessary application, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 04.10.2018, after duly serving copy on the other side.

List this matter on **11.10.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

**(S.D. Dubey)**  
**Technical Member**  
*js/vt*

**(Justice N.K. Patil)**  
**Judicial Member**